

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 80 of 2020

IN THE MATTER OF:

Gurukripa Ayurveda Heritage Pvt. Ltd. & Anr. **...Appellants**
Versus
K Balagangadharan & Ors. **...Respondents**

Present:-

For Appellant: Mr. K Parameshwar, Advocate.

For Respondent: Mr. Vinod V, Advocate for R-7 to 9.
Mr. Saiby Jose Kidagoor, Advocate for R- 11 to 12.

With

Company Appeal (AT) No. 81 of 2020

IN THE MATTER OF:

Arun Unnikrishanan & Anr. **...Appellants**
Versus
K Balagangadharan & Ors. **...Respondents**

Present:-

For Appellant: Mr. Saiby Jose Kidagoor and Mr. Abid Ali Beeran P,
Advocates.

For Respondent: Mr. Vinod V, Advocate for R- 9 to 11 .

ORDER

(Virtual Mode)

15.07.2020 Shri Mohan Pulickkal, Advocate filed vakalatnama on behalf of the Respondent Nos. 1 & 3 to 6. Now the service is completed all the Respondents. As prayed 10 days time is granted to the Respondents to file the Reply-Affidavit.

Cont.....

Rejoinder, if any, may be filed within 7 days thereafter.

Let the matter be fixed on **5th August, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

R.N./md.